

In the said Criminal Rules of Practice and Circular Orders, 1958, in Part I, in Chapter XIII, for sub rule (d) of rule 316, the following sub-rule shall be substituted, namely:-

“(d). All proceedings held by them under Chapters VIII, X (except orders made under Section 143) and XXXVI of the Code; and”

P.Dis.No.125 of 1960  
R.O.C.No.183/1959-RR

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